

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

IA(I.B.C)/886(CH)2022

IA(I.B.C)/78(CH)2024

IA(I.B.C)/1035(CH)2024

IA(I.B.C)/1037(CH)2024

IA(I.B.C)/1085(CH)2024

In

CP(IB) No. 645/Chd/Pb/2019

(Admitted)

IN THE MATTER OF

Somal Pipes Private Ltd.

...Petitioner-Operational Creditor

Versus

Mahajan Steel Furnace Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 19(2), 60(5), 66(1), 44(2), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 01.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 13.06.2024.

Sd/-
Court Officer